

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:506  
ANSWERED ON:26.02.2015  
DELAY IN IMPLEMENTATION OF UMPPS  
Patle Smt. Kamla Devi

**Will the Minister of POWER be pleased to state:**

- (a) whether implementation of the proposed Ultra Mega Power Projects (UMPPs) in the country including Chhattisgarh has been delayed and if so, the details thereof and the reasons therefor;
- (b) whether environmental and forestry clearance has not been granted to the allocated captive coal block Puta Parogia and Pindarakhi for the project located in Chhattisgarh and if so, the details thereof and the time by which the environmental clearance is likely to be provided in this regard;
- (c) whether the Government is contemplating to allocate any alternative captive coal block in its place; and
- (d) if so, the details thereof and the likely date of its implementation?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PYUSH GOYAL )

(a) & (b) : The reasons for delay in setting up of some UMPPs are non-finalization of sites by host states, delay in transfer/acquisition of land, change in regulation internationally pertaining to imported coal and court case.

Ministry of Environment and Forests has informed that both, the Pindrakhi and Puta Parogia Coal blocks, linked to Chhattisgarh UMPP are fall in inviolate area and it is not possible to consider forest clearance to these blocks.

(c) & (d) : Allotment of a coal block is a pre-requisite for setting up UMPPs.